

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 29/MP/2022

Subject : Petition under Section 79 of the Electricity Act, 2003 for execution of Order dated 19.12.2017 passed in Petition No. 229/MP/2016 and Order dated 06.01.2020 passed in Petition No. 208/MP/2018; and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for noncompliance of the Order dated 19.12.2017 passed in Petition No. 229/MP/2016 and Order dated 06.01.2020 passed in Petition No. 208/MP/2018

Date of Hearing : 29.7.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : DB Power Limited (DBPL)

Respondents : Tamil Nadu Generation and Distribution Corporation Ltd. (TANGEDCO) and Anr.

Parties Present : Shri Deepak Khurana, Advocate, DBPL
Shri Ashwini Kumar Tak, Advocate, DBPL
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Ms. Aakanskha Bhola, Advocate, TANGEDCO
Ms. Rahul Rajan, Advocate, TANGEDCO

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner requested for three weeks to file rejoinder to the reply of TANGEDCO. Request was allowed. Accordingly, the matter was adjourned.
3. The Petitioner is directed to file rejoinder within three weeks.
4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

